

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 12259/2023

(Arising out of impugned final judgment and order dated 25-04-2023 in SAD No. 399/2022 passed by the High Court Of Judicature At Allahabad)

CHANDER SEN & ORS.

Petitioner(s)

VERSUS

THE CHAIRMAN, NATIONAL INSTITUTE OF OPEN SCHOOLING Respondent(s)

IA No. 211563/2023 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 48251/2024 - EARLY HEARING APPLICATION

IA No. 146977/2023 - EXEMPTION FROM FILING O.T.

IA No. 116511/2023 - EXEMPTION FROM FILING O.T.)

Date : 07-06-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE K.V. VISWANATHAN

(VACATION BENCH)

For Petitioner(s) Mr. Varinder Kumar Sharma, AOR
Mr. Shantanu Sharma, Adv.
Ms. Deeksha Gaur, Adv.

For Respondent(s) Mr. S. Rajappa, AOR
Mr. R Gowrishankar, Adv.
Ms. G Dhivyasri, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondent seeks time to file counter affidavit.

List the matter after four weeks.

Needful be done in the meanwhile.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(POONAM VAID)
COURT MASTER (NSH)